

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 116
(IB)-349(ND)2020

IN THE MATTER OF:

M/s Central Investigation and Security Services Ltd.	...	Applicant
Vs.		
M/s Sinnar Thermal Power	...	Respondent

Order under Section 9 of IBC.

Order delivered on 02.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. DhawalDeshpandey, Adv.
For the Respondent	:Mr. Karan Batura, Adv.,

ORDER

Mr. Dhawal Desh pandey, Learned Counsel for the applicant states that the parties have settled the matter and executed the Settlement Agreement dated 01.03.2021, which is placed on record. In view of the settlement, he has been instructed to apply for withdrawal of the insolvency application. Application is allowed to be withdrawn, thereby IB-349/ND/2020 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)